

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

To

The Principal District & Sessions Judge,  
Anantnag/Bandipora/Baramulla/ Budgam/Doda (Bhaderwah)/  
Ganderbal/Jammu/Kathua/Kargil/Kishtwar/Kulgam/  
Kupwara/Ramban/Leh/Poonch/Pulwama/Rajouri/  
Reasi/Samba/Shopian/Srinagar and Udhampur.

No.:- 18947 /Sts. Dated: 19-07-2018.  
Sub:- Amendments proposed in the Motor Vehicles Act, 1988.

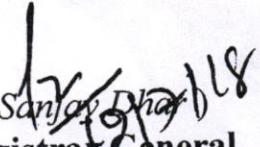
Sir,

Kindly find enclosed herewith letter received from Shri Giridhar G. Pai Director, Government of India, Ministry of Law and Justice (Department of Justice) Jaisalmer House 26, Mansingh Road, New Delhi-110011 vide F.No N-17/61/2018-NM Dated 17-07-2018 regarding the subject cited above.

In this connection, you are requested to furnish information pertaining of your district on the prescribed format in a consolidated form on or before **20-07-2018** positively through return email: **hcjmu-ik@nic.in** OR Telefax No. **0191-2506639** for onward transmission to the concerned quarter as desired.

Encl: Two leaves.

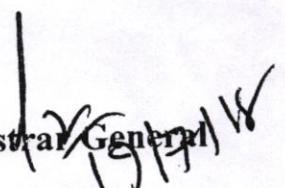
Yours faithfully'

  
(Sanjay Dhar) 18  
Registrar General

✓ No.:- 18948 /Sts. Dated: 19-07-2018.

Copy to:-

Incharge NIC for uploading the same on the official website of the High Court.

  
Registrar General

File No. N - 17 / 61 / 2018 - NM  
Government of India  
Ministry of Law and Justice  
(Department of Justice)  
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Jaisalmer House, 26-Mansingh Road,  
New Delhi - 110 011.  
Dated: 17<sup>th</sup> July, 2018.

To,

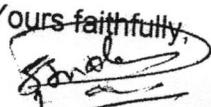
The Registrar Generals,  
All High Courts,

**Subject: Amendments proposed in the Motor Vehicles Act, 1988.**

Sir,

I am directed to say that the issue of increasing number of cases pending under various Sections of Motor Vehicle Act, 1988 has been drawing attention of the Government from some time. To analyse the correct reasons of high pendency and to facilitate an appropriate solution through legal or administrative rule, it is requested that information / data with regard to number of cases filed during last three years (2015, 2016, 2017) under various Section of Motor Vehicle Act, 1988 may please be made available to this Department in the enclosed format preferably by 20<sup>th</sup> July, 2018.

Yours faithfully,

  
(Giridhar G. Pai)  
Director

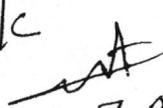
Phone No. 011- 23072145

Enclosures: As above.

Urgent

vs. Koka and mate - RK  
put up along with

P/c

  
18.7.2018

SAS  
12  
17/7/18  
X

**ANNEXURE**

Composition of offenses under MV Act, 1988 as per existing provisions and proposed amendments:

Sr. No.	Sections of MV Act	Number of cases filed		
		2017	2016	2015
1.	177			
2.	178			
3.	179			
4.	180			
5.	181			
6.	182			
7.	183 (1)/(2)			
8.	184			
9.	186			
10.	189			
11.	190(2)			
12.	191			
13.	192			
14.	194			
15.	196			
16.	198			